

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) to (e) Minister of State for Communications and Information Technology led a three member delegation during March 25 - 30, 2010 to United States and Canada to explore the possibility of collaboration in the area of Information Technology including cyber security and cyber terrorism. The delegation also participated in "Wharton India Economic Forum" at Philadelphia and attended Canada-India Business Council meeting at Toronto. The discussions were focused on exploring joint R&D programme, exchange of information and experts for capacity development in the area of cyber security and problems being faced by IT industry related to issues of visa. India and US agreed to identify the areas of cooperation and explore the possibility of cooperation in those areas under the aegis of Indo-US Working Group.

#### **Spectrum beyond licence conditions**

3703. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the spectrum beyond licence conditions was awarded to some of the mobile operators;

(b) if so, the excess spectrum allotted to each operator in various circle across India with dates on which it was allotted;

(c) whether any fixed charges were paid by these operators for this spectrum above the licence conditions;

(d) if so, the amount of fixed charges paid by the operators in each circle for the excess spectrum; and

(e) if not, the action taken by Government so far to recover the excess spectrum or else impose penalty on these operators for hoarding excess spectrum?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. As per the conditions stipulated in the Service Licence Agreement, additional spectrum beyond the initial spectrum is also considered for allocation after ensuring optimal and efficient utilization of the already allotted spectrum, taking into account all types of traffic and subscriber criteria evolved from time to time. However the list of allotment of spectrum to the GSM operators is given in Annexure. [See Appendix 219 Annexure No. 23].

(c) to (e) No upfront charges are levied for allotment of 2G spectrum to the mobile operators, however, spectrum usage charges are levied as a percentage of Adjusted Gross Revenue (AGR). Current annual spectrum usage charging rates are given in the Statement.

**Statement**

*Current Annual Spectrum charging rates*

**(A) 2G Spectrum charges with effect from 1st April 2010**

Amount of GSM spectrum	Amount of CDMA spectrum	Spectrum charges as a percentage(%) of Adjusted Gross Revenue
Upto 2x 4.4 MHz	Upto 2x 5.0 MHz	3
Upto 2x 6.2 MHz	Upto 2x 6.25 MHz	4
Upto 2x 8.2 MHz	Upto 2x 7.5 MHz	5
Upto 2 x 10.2 MHz	Upto 2 x 10.0 MHz	6
Upto 2 x 12.2 MHz	Upto 2 x 12.5 MHz	7
Upto 2 x 15.2 MHz	Upto 2 x 15.0 MHz	8

**(B) 2G Spectrum charges prior to 1st April 2010**

Amount of GSM spectrum	Amount of CDMA spectrum	Spectrum charges as a percentage(%) of Adjusted Gross Revenue
Upto 2x 4.4 MHz	Upto 2x 5.0 MHz	2
Upto 2x 6.2 MHz	Upto 2x 6.25 MHz	3
Upto 2x 10. MHz	Upto 2 x 10.0 MHz	4
Upto 2 x 12.5 MHz	Upto 2 x 12.5 MHz	5
Upto 2 x 15.2 MHz	Upto 2 x 15.0 MHz	6

**Equity in licence**

3704. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the existing licensee in one circle cannot hold more than 10 per cent equity in other licensee;